

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I (E-Hearing)

Excise Appeal No. 60005 of 2020

(Arising out of Order-in-Appeal No. 161/CE/CGST-APPEAL-GURUGRAM-SG/2019 dated 25.11.2019 passed by the Commissioner (Appeals), Haryana)

M/s Marshall Agro Tech Pvt Ltd
(Plot No. 362 Sector 24 Faridabad, Haryana 121005)

.....Appellant

VERSUS

C.C.E. & S.T. Faridabad
(Block D, New CGO Complex, NH-IV, NIT, Faridabad
Haryana 121001)

.....Respondent

WITH

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.....Respondent

APPEARANCE:

Mr. P.K. Mittal, Advocate for the Appellant

Mr. Vijay Gupta, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 60562-60563 of 2021

DATE OF HEARING: 17.03.2021

DATE OF DECISION: 17.03.2021

PER ASHOK JINDAL:

The Ld. Counsel for the appellant sought withdrawal of the appeals, accordingly, the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

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